

misused and there is a case—since its very enactment—for reform of TADA. The Government is well advised to call a meeting of all political parties. It should come forward with a paper about basic reform of TADA and that, Sir, becomes the starting point of discussion... *(Interruptions)*

[Translation]

SHRI ANIL BASU (Arambagh): Sir, outside this slogan is becoming very popular that—"Harshad Mehta Bail Mein, Sanjay Dutt Jail Main".

[English]

SHRI LOKANATH CHOUDHURY (Jagatisinghpur): Sir, the question of TADA has been raised by the ruling party itself. We all are opposed to it *(Interruptions)*

DR. KARTIKESWAR PATRA (BALASORE): Mr. speaker, Sir, I want to put forth my grievance here. Please give me protection.

DR. SPEAKER: I can give you protection, one after the other. You please sit down.

DR. KARTIKESWAR PATRA: Sir, from the beginning I am asking for time.

MR. SPEAKER: You please wait.

SHRI LOKANATH CHOUDHURY: Sir, we all opposed in this House when this draconian law came into force. All the parties have consistently been opposing it. Unfortunately, the ruling part perhaps, realised it late or when they apprehend that something otherwise may come which may be used against them, they might be raising this question. Even Shri Ghulam Nabi Azad, during the election meeting said that..

KUMARI MAMATA BENERJEE: Shri Choudhury, you are a very senior Member. You should not discriminate these things. You should not make it in a partisan manner... *(Interruptions)*

SHRI LOKANATH CHOUDHURY: Madam, you please hear me.

Sir, Shri Ghulam Nabi Azad during the elections said that he would resign from the Ministry... *(Interruptions)* Many days have passed after the Maharashtra elections. But neither Shri Ghulam Nabi Azad has resigned ... *(Interruptions)*

MR. SPEAKER: May I ask a question. If this is so important, why did you not bring a Private Member's Bill?

SHRI CHITTA BASU (Barasat): Sir, we have already given notice.

SHRI LOKANATH CHOUDHURY: We have given notice several times. We had opposed it when its period was enhanced. I am sorry to mention in this connection that there are some friends who are advocating to a reformed TADA. Sir; basically TADA is ... *(Interruptions)*

MR. SPEAKER: Shri Choudhury, there are many others to speak. Please conclude. I will allow Shri Sharad Yadav and then others.

SHRI LOKANATH CHOUDHURY: Sir, TADA is

basically against human rights. It is high time that this is revoked. The Government should take a stand on this. The Government is not reacting to it. I feel that the Government should decide... *(Interruptions)*

MR. SPEAKER: It is all right, Please conclude. There are many other issues.

SHRI LOKANATH CHOUDHURY: The Government is not responding to it. Sir along with this, I want to raise another question for which I have given notice.

DR. KARTIKESWAR PATRA: Sir, please allow me. I have visited the place. People have died.

MR. SPEAKER: You please sit down. Please do not get up all the time. I can give you time only after everybody has finished. Please sit down.

DR. KARTIKESWAR PATRA: Sir, that time will not come.

MR. SPEAKER: It will come. I will allow you. Please sit down.

SHRI LOKANATH CHOUDHURY: Sir, in Balasore, Orissa there is communal tension. The situation is very bad there... *(Interruptions)*

12.23 hrs.

At this stage, Dr. Kartikeswar Patra came and stood on the floor near the Table.

... (Interruptions)

MR. SPEAKER: I request Dr. Patra to return to his seat. I cannot allow him when Shri Choudhury is speaking. He should understand that.

12.24 hrs.

At this stage, Dr. Kartikeswar Patra went back to his seat.

MR. SPEAKER: Shri Lokanath Choudhury, please complete it.

SHRI LOKANATH CHOUDHURY: Sir, this is a serious situation. In Balasore two people are killed.

MR. SPEAKER: Everybody has understood it. You need not speak more.

SHRI LOKANATH CHOUDHURY: Sir, I want to inform that there is communal tension which was never there in the history. This is the seat of freedom movement. Unfortunately, this incident has taken place there which led to the firing and killing of two innocent people.

MR. SPEAKER: Will you please complete your speech now?

SHRI LOKANATH CHOUDHURY: I am saying that you may go into the entire gamut of the problem... *(Interruptions)*

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, about this incident there is a judicial enquiry which has already been instituted. On this particular incident, a commission of enquiry headed by a District Judge has been appointed to probe into it... *(Interruptions)*

SHRI LOKANATH CHOUDHURY: It is ordered by

Oissa Government. Please see what has happened. From 3 o' clock to 6 o' clock the people who are coming to the police station and holding demonstration silently were beaten.... (*Interruptions*) -

SHRI SRIBALLAV PANIGRAHI: Sir, it is a State matter. The Orissa Government has instituted a judicial enquiry to go into the matter... (*Interruptions*)

SHRI LOKANATH CHOUDHURY: Is it not a fact that your Chief Minister did not take action against the officials who had not heard the people for 10 hours and allowed the situation to worsen? Why did the Government officers not pay heed to the people's request from Three o'clock to 10 o'clock. We have said that the officers are responsible for communal riots. Why has your Chief Minister not taken action against the concerned officials?

SHRI SRIBALLAV PANIGRAHI: Mr. Speaker, Sir, I also want to speak on this subject.

MR. SPEAKER I will allow you after Shri Sharad Yadav makes his submission.

[*Translation*]

SHRI SHARAD YADAV (Madhepura): Mr. Speaker, Sir, the other Members spoke in detail, but I would like to make a submission in brief that there is a practice of making such draconian laws from time to time. Sometimes it is implemented as MISA, sometimes Defence of India Rule and now it is implemented in the name of TADA.

The way the TADA has been misused on the political people is known to everybody. I need not go into details over the assault of TADA through the country. When it was introduced and passed in the House we were told that it would be implemented only in the disturbed areas, but you are well aware that it has been grossly misused in the country. Several Members furnished data and expressed their views in the House and cited how it had been misused. The whole House is aware that how people have been deprived of their fundamental rights by using TADA.

Therefore I would like to submit that this is a draconian law. It is entirely against democracy. The sooner this law is repealed the better. It should be imposed there only where the situation is not under control or when there is danger to national security and unity, and in view of what was said while passing it, it should be used carefully. This House had given permission to implement it in disturbed areas but it has been misused in States like Gujarat and Maharashtra. The poor people have been harassed. Political people have been embroiled in it. The voices have been raised from time to time in this House against this law. That is why, I would like to submit, through you, that this illegal law should be immediately repealed.

[*English*]

DR. KARTIKESWAR PATRA: (Balasore): Honourable Speaker, Sir, I am very much grateful to you for allowing me to speak.

MR. SPEAKER: But please raise that issue which can be raised on the floor of the House.

DR. KARTIKESWAR PATRA: Sir, a violent incident

had occurred in Balasore town which is my constituency and it had occurred at 10.50 p. m.

MR. SPEAKER: Is it not a State matter? Do you not have your own Government there?

DR. KARTIKESWAR PATRA: Sir, kindly hear me. I have personally gone to the spot and I am submitting before your honour and before the august House that two people had died due to police firing, namely Shri Sheikh Anwar, son of Shri Sheikh Haunan of School Bazaar and Shri Abdul Sahid of Sunhat and 10 people were injured in the incident. The injured people were admitted to the hospital. I have brought the matter to the notice of our hon. Chief Minister and the hon. Chief Minister also visited the spot. He had suspended the A.D.M., Balasore and also the S.P. who had not handled the situation properly.

DR. KARTIKESWAR PATRA: An FIR was lodged at 6.30 p.m.

MR. SPEAKER: You should please understand that these are the matters which cannot be raised here. I allowed you. Now, please sit down.

DR. KARTIKESWAR PATRA: Sir, I have brought this to the notice of National Commission on Human Rights also. I have discussed the matter with everybody. I want that some assistance should be given.

MR. SPEAKER: You are taking this matter to the places where nothing can be done.

DR. KARTIKESWAR PATRA: I have already requested the hon. Chief Minister that some assistance should be given to the victims of this incident. I have also appealed to the people—both Hindus and Muslims—of Balasore town that a peace committee should be formed.

MR. SPEAKER: Now, will you sit down or not?

DR. KARTIKESWAR PATRA: Sir, the entire town has been paralysed, general life has been totally paralysed. That is why I submit before Your Honour and before this august House that this House should also give some sort of protection... (*Interruptions*)

SHRI SRIKANTA JENA (Cuttack): Sir, this is not just a law and order matter of the State of Orissa and Balasore in particular. The situation is that there is total communal tension, Just after the elections in the Balasore Assembly Constituency when Congress Party lost the election... (*Interruptions*)

DR. KARTIKESWAR PATRA: (Balasore): Mr. Speaker, Sir, it is not a political matter. It is of a communal nature.

MR. SPEAKER: Will you please sit down now? please sit down. You raised it. He did not raise it. Now let him say what he has to say. Now, please sit down. I cannot allow each and every Member to behave in whatever fashion he likes, I am allowing him.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Mr. Speaker Sir, I did not have my say.

MR. SPEAKER: You do not have to.

SHRI SRIBALLAV PANIGRAHI: I have not said what I have to say. Kindly hear me. What is this, Sir? the Congress Party never encourages communal tension.

MR. SPEAKER: Now please sit down. I have allowed him.

SHRI SRIBALLAV PANIGRAHI: The Congress is always for communal harmony... *(Interruptions)*

MR. SPEAKER: Nothing is going on record. What is this?

*(Interruptions)**

MR. SPEAKER: He did not raise it. You raised it.

SHRI SRIBALLAV PANIGRAHI: Immediately after the incident a judicial inquiry has been instituted.

MR. SPEAKER: Mr. Parliamentary Affairs Minister, will you control your Members or not?

...(Interruptions)

MR. SPEAKER: He did not raise it. You raised it. Please sit down now.

...(Interruptions)

SHRI SRIKANTA JENA (Cuttack): Sir, since we are discussing the TADA and subsequently this matter came up, I want to say that during the Janata rule in Orissa, TADA was not used even in a single incident. Under TADA not a single person was arrested in the State of Orissa and total communal harmony was maintained... *(Interruptions)*

DR. KARTIKESWAR PATRA: Many people died there and our Government could control the situation... *(Interruptions)*

SHRI SRIKANTA JENA: I am thankful to the hon. Member from Balasore. Five hundred houses belonging to the minority community were burnt and two persons belonging to the minority community were killed by the Police bullets. It must go on record also. The very next day after the Chief Minister takes oath, the communal tension was there. The communal tension was there because the Congress Party lost the elections in the Balasore Constituency. That is why communal tension was deliberately created in Balasore, Balasore is under curfew, Bhadrakh is under tension, the entire Orissa State is tense. Their people being hand-in-glove with the RSS people have created this kind of a situation in Balasore city. Their Chief Minister is entirely responsible for this. He being a supporter of RSS has turned this matter into this kind of a situation.

Your Chief Minister is hand in glove with the R.S.S. *(Interruptions)* And he is responsible because he had brought Balasaheb Deoras to the city in 1983. In the State of Orissa there was total communal harmony over the last five years. Today, communal tension is everywhere in the entire State of Orissa. The entire State which was totally peaceful is communally divided today

because of the R.S.S. linkage with the Chief Minister. That is why, there is this kind of a situation... *(Interruptions)*

SHRI ATAL BIHARI VAJPAYEE (Lucknow): I take strong objection to that. Why is the name of R.S.S being dragged in this debate? You have lost the election and they have won the election. Now, the matter should end here. Why do you bring in the name of the R.S.S?... *(Interruptions)*

SHRI SRIKANTA JENA: I am saying that on authority. I have full information and I will prove it. I will prove how the Orissa Chief Minister has the linkage with the R.S.S. I will prove it. Let there be an inquiry. Let Shri Buta Singh order an inquiry. I will prove it. I take this challenge. Let there be an inquiry by any Central Minister. You will come to know what is the linkage between the Chief Minister and the R.S.S. Let it be probed. Sir, I demand that the Home Minister should make a statement on the issue of communal tension that has been created by the Congress Government in the State of Orissa...*

MR. SPEAKER: Whatever Shri Jena says further is not going on record.

(Interruptions)

MR. SPEAKER: Shri Lokanath Choudhary, please sit down.

SHRI SRIBALLAV PANIGRAHI: Mr. Speaker, Sir it is really a sad commentary that some of the hon. Members here are trying to politicise an unpleasant situation which took place. I tell you that absolutely there is no politics in this. My good friend, Shri Srikanta Jena, should have some patience.

Sir, we condemn this incident; we strongly condemn this communal violence. As I told you earlier, Congress record is very clear about communal harmony. *(Interruptions)* We are against communal violence. The State Government is very much alive to the situation. There might be lapses on the part of the local administration; I do not defend them. The State Government is alive to the situation and it has already ordered a judicial inquiry headed by a sitting District Judge to probe into this matter. Naturally, the truth will come out and the guilty will be punished. The Chief Minister himself has promptly visited the area. You have heard the hon. Member from that constituency, Dr. Patra, saying that action has been taken against the officers, that is, against the S.P. and the A.D.M. They have been placed under suspension according to Dr. Patra. What else do the hon. Members expect at this stage? What else could have been done at this stage? A judicial inquiry has been ordered and based on the *prima facie* evidence, based on the ... *prima facie* information, action has been taken against the senior officers who were running the district administration.

So, what the hon. Member said is a manifestation...

*Not recorded.

MR. SPEAKER: Please conclude it now.

SHRI SRIBALLAV PANIGRAHI: As you know, elections there have been over recently and the Janata Dal had lost the elections. *(Interruptions)*

MR. SPEAKER: This is not going on record.

SHRI SRIBALLAV PANIGRAHI: Students were injured. *(Interruptions)*

MR. SPEAKER: Please sit down. What is this?

SHRI SRIBALLAV PANIGRAHI: Therefore, the record is very clear. There should not be any political consideration brought in.

Therefore, I strongly condemn the political motive attributed to this incident. We should all try in Orissa to see that normalcy is restored everywhere and that communal forces are not allowed to rise its ugly head anywhere in Orissa.

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH): The hon. Member has unnecessarily brought in certain names, including the name of the Chief Minister, while making certain charges.

MR. SPEAKER: But your Party Member started it.

SHRI BUTA SINGH: The name of the Chief Minister and the name of the particular Organisation should be erased from the proceedings.

MR. SPEAKER: We will see. We will go into it.

[Translation]

SHRI SRIKANT JENA (Cuttack): I have not named anyone. I merely said. The Chief Minister of Orissa, you may go there and get it enquired.

[English]

MR. SPEAKER: Shri Guman Mal Lodhaji. I will caution you. You have not given that written statement to me. The matter which you discussed with me in the Chamber is of a very delicate nature. Anything which is not according to the law, will not go on record. You should have given that statement to me first. But you have not done that.

SHRI GUMAN MAL LODHA (Pali): I have given it in writing.

MR. SPEAKER: It is not there with me.

SHRI GUMAN MAL LODHA: I have given it to him.

MR. SPEAKER: You have been a Judge. You know how delicate the matter is. I will allow you to raise the matter only in such a fashion which will not complicate the issue.

SHRI GUMAN MAL LODHA: I would confine it to the written facts only. I would not say anything extempore.

[Translation]

Mr. Speaker, Sir, lakhs of advocates have been holding agitations, strikes, rallies and demonstrations. The Delhi Bar Association is continuing with the agitation, it had started a few days back. There is strike on 23.3.95 in Rajasthan. Other states are also following suit. The Chairman of the Bar Council of India Shri V.C. Misra has been suspended from practising law for three years. So, in order to avoid any such incident, the Bar Association has made a demand that the contempt of court Act should be amended.

If the Government decide to be a silent observer and inactive about it then the affected parties and the public will be deprived of justice due to this agitation.

The need of the hour is that the Minister of Law should actively solve this problem by taking the Bar into confidence. The House should also be taken into confidence to avoid any kind of misconception. The Minister of Law should consult the leaders of all the parties and find a way out in regard to the amendment of the concerned act so that the public and the journalists are not deprived of justice.

[English]

SHRI ANIL BASU (Arambagh): The Members are waiting from every corner of the House to hear your observation regarding TADA.

MR. SPEAKER: I am not a judge to make any observation on that.

SHRI R. ANBARASU (Madras Central): It is a very sad day in the history of Maharashtra. The first meeting of Cabinet which was held yesterday had decided to restrict the entry of Indian non-Bombay people into Bombay.

SHRI RAM KAPSE (Thane): It is not a fact.

MR. SPEAKER: You can put it on record

SHRI R. ANBARASU (Madras Central): Another fact is that it is really a sad commentary that they have also taken a decision to rename some places.

MR. SPEAKER: I am not allowing you to read the newspaper. It is not allowed. If you have any reliable information and if you want to take the responsibility, you can raise it. Otherwise, it is not allowed.

SHRI R. ANBARASU: They also wanted to change some of the names like Aurangabad into some other Hindu name and some Muslim name into a Hindu name and thereby they have shown their colour to fan Hindu-Muslim enmity again.

Hitherto, I was under the impression that Shiv Sena has changed its track record. During the 60s, their attack was against the Tamils and their business establishments and, as a result, the people of Tamil Nadu, Andhra Pradesh, the people of South especially suffered a severe attack because of Shiv Sena atrocities. Now again, they have taken a decision within a week's time

of assuming power to prohibit the entry of people from other areas into Bombay.

This is really a very shocking news. This is undemocratic and unconstitutional. This will give rise to a chain reaction throughout the country. I do not hesitate to say that even the DMK will take up such an issue.

SHRI M.R. KADAMBUR JANARTHANAN (Tirunelveli): The whole people of Tamil Nadu will take it up.

SHRI R. ANBARASU: Yes, the whole people of Tamil Nadu will take it up. They may even prohibit the entry of other people into Tamil Nadu. This is really very dangerous situation.

MR. SPEAKER: Are you sure that that kind of a decision has been taken?

SHRI R. ANBARASU: Yes, I think so, Sir.

MR. SPEAKER: Are you sure of it?

SHRI R. ANBARASU: Yes ...*(Interruptions)*

MR. SPEAKER: Well, you please make this statement after understanding the consequences of it.

SHRI R. ANBARASU: Sir, I know the consequences. But I also heard from some of the hon. Members from Maharashtra about it.

MR. SPEAKER: 'Heard' is different from 'knowing'.

SHRI R. ANBARASU: I heard that the Cabinet met yesterday and they had taken such a decision. Therefore, this will be an undemocratic decision..*(Interruptions)*

SHRI M.R. KADAMBUR JANARTHANAN: Shive Sena must reply to this ..*(Interruptions)*

SHRI R. ANBARASU: Even the Janata Dal Government at Bangalore is so uncomfortable.

MR. SPEAKER: Please do not widen the issue now. You confine to this thing.

SHRI R. ANBARASU: Even in Karnataka, people of South are in plenty. The Janata Dal Government may also take up such an issue, if it is permitted. So, my humble request is that the Central Government should immediately react and they should send a direction to the Government of Maharashtra not to resort to such a decision. *(Interruptions)*

SHRI CHANDRA SHEKHAR (Balija): Mr. Speaker, Sir, before we go on discussing this subject, may I make a request to you?

MR. SPEAKER: Yes.

SHRI CHANDRA SHEKHAR: This is going to be a very sensitive matter. Whether this decision has been taken or not, here is the Leader of the Opposition and that Party is a partner in Maharashtra Government. I shall like Shri Atalji to enquire and make an authentic statement. Otherwise, if every Member speaks here, things will go in a bad way. I think it will create a lot of problems in the whole country. I only hope that the

Government of Maharashtra has not taken such a decision. But, if any decision has been taken like this, I think that it should not be a repetition of what certain sections of the ruling group have been doing in Uttar Pradesh. Maharashtra should not go the Uttar Pradesh way.*(Interruptions)*

SHRI RAM KAPSE: They have not taken such a decision.*(Interruptions)*

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): This is an irresponsible statement made by that Member.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, it is not a good policy to raise sensitive matters in the house on the basis of newspaper clippings and then linking them up with such a Government which has only recently won the confidence of the people and has been elected to power. Every member of this House will have to act with a little more responsibility and seriousness. So far as I have been informed, no such decision has been taken. But it would have been proper for the hon. Member to enquire from his Government and got it confirmed/denied from Bombay, instead of believing the news-papers. If these matters are raised here then there will be reaction to that. Chandra Shekhar ji has rightly said that sensitive matters should not be raised here.

[English]

SHRI R. ANBARASU: Let him assure that such a decision has not been taken. Instead of criticising me, he should do that. He is unable to give such an assurance.

MR. SPEAKER: He is bound to criticise you if you have made this statement before verifying it.

SHRI R. ANBARASU: I verified it from some of the Members from Maharashtra.

[Translation]

MR. SPEAKER: Please sit down. Do not rise again and again.

...*(Interruptions)*

[English]

MR. SPEAKER: Now, you are a Whip. You should remember that. Please sit down now.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: He is making an irresponsible statement.

MR. SPEAKER: Please, sit down now. You are not the controlling authority here.

...*(Interruptions)*

MR. SPEAKER: I agree with what Shri Chandra Shekharji and Vajpayeeji have said. I had cautioned the Member that he should make such a statement after verifying it. He has not only made the statement with respect to Maharashtra but he has also included the names of other States also. It is a very sensitive matter. I will request you as well as caution you that you should

not do it this way in the House without verifying such sensitive matters.

SHRI RAM KAPSE (Thane): Sir, I am on a point of order.

MR. SPEAKER: What is your point of order?

SHRI RAM KAPSE: This should not go on record. ...*(Interruptions)*

MR. SPEAKER: It will remain on record with my statement.

...*(Interruptions)*

SHRI P.G. NARAYANAN: (Gobichettipalayam): This is not an ordinary matter ...*(Interruptions)*

[Translation]

SHRI RAM NAIK (BOMBAY NORTH): Sir, the country will get wrong impresson. ...*(Interruptions)*

MR. SPEAKER: You only want to speak, whatever I have said.

[English]

that is more than enough.

[Translation]

SHRI RAM NAIK (Bombay North): O.K., if you say, then I will sit down...*(Interruptions)*

MR. SPEAKER: Please sit down. Do not complicate my work.

[English]

MR. SPEAKER: I was allowing you because you come from that place. But after Mr. Vajpayee makes his statement, it is not necessary.

[Translation]

SHRI RAM NAIK (Bombay North): O.K., I will sit down. *(Interruptions)*

SHRI MOHAN SINGH (DEORIA): Sir, an interview of the Chief Minister of that State has been published. *(Interruptions)*

[English]

MR. SPEAKER: Mohan Singhji, you wait for one day. Yet get the information. And if it is true, I will allow you to raise it. But if it is not true, just do not instigate such things.

[Translation]

SHRI MOHAN SINGH: (Deoria): Sir, I am not instigating.

[English]

MR. SPEAKER: You wait for one day, get the information and make the statement tomorrow if it is necessary.

...*(Interruptions)*

[Translation]

SHRI MOHAN SINGH (Deoria): Mr. Speaker, Sir, he

is saying that they are going to implement permit system. Lakhs of people of our area reside in Bombay...*(Interruptions)*

[English]

MR. SPEAKER: Mohan Singhji, you have the pleasure of speaking. But you have the pleasure of injecting poison into the society also.

...*(Interruptions)*

[Translation]

SHRI MOHAN SINGH (Deoria): No. No., it is not so. It is not a matter of injecting poison.

[English]

MR. SPEAKER: You wait for one day and get the information. And if you want to raise it, you do it tomorrow. ...*(Interruptions)*

SHRI P.G. NARAYANAN: This is a very serious matter. Attempting to introduce a permit system for Indians is not an ordinary matter.

MR. SPEAKER: If it is true, it is very serious. You also get that information and speak tomorrow, if you want. I will allow you if it is true. If it is not true, do not unnecessarily instigate such things.

SN. LDR. KAMAL CHAUDHARY (Hoshiyarpur): Mr. Speaker, Sir, about 1000 retired defence personnel from all over the country have assembled in Delhi. They are under the banner of national Ex-servicemen Coordination Committee. They are accompanied by some war widows who have lost their husbands defending this nation against external aggression. They are also accompanied by some World War-II veterans who have crossed the age of 70. They also have some handicapped personnel who have lost their limbs. One person has lost his eye and both the arms defending this nation against the aggression. They are wanting to seek redressal of their grievances. They came yesterday. They had taken out a procession and they sat on a relay hunger strike. I have been told today morning that five of them have gone on indefinite hunger strike. May I request the hon. Prime Minister to listen to their grievances and direct the Raksha Rajya Mantri to get their demands redressed immediately so that no more further tension is created.

SHRI P.C. THOMAS (Muvattupuzha): I would like to support this because it is a very important issue...*(Interruptions)*

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandsaur): MR. Speaker, Sir, more than a decade has passed since Bhopal Gas tragedy took place yet a sheer flash of that horrible incident is one's memory sends a shudder down one's spine. A team of World Health Organisation visited that place recently and revealed in its report that the long grass that has grown there in the premises of Union Carbide still contains some chemical that took the toll of thousands of people in that tragedy. Due to this, there is a great scope of a possibly more horrible tragedy in future. In

this connection, the Government of Madhya Pradesh has also drawn the attention of the Central government to this fact stating that the presence of such chemicals there can give birth to an accident. Therefore, measures should be taken to terminate its effect so that people can be saved from any possible crisis. Today, nobody dares to step in that premises, not even the security guards because there are a large number of poisonous insects etc. whose presence foretells the possibility of any accident.

Sir, I would like to urge upon the Government that while the State Government has also informed about the gravity of situation there, it should take necessary steps in this connection and apprise the House about it.

SHRI MOHAN RAWALE (Bombay-South Central): Mr. Speaker, Sir, our reverend leader, Shri Atal Bihari Vajpayee...*(Interruptions)*

MR. SPEAKER: You make your point.

SHRI MOHAN RAWALE: Sir, I would like to say something about Mumbai. Our hon. Prime Minister has repeatedly said it here. The hon. Chief Minister also did not visit that place. Shri Manohar Joshi and Shri Gopinath Munde went there. They met the hon. Prime Minister and agreed that the name of Bombay should be changed to Mumbai. Benaras is now called Varanasi, Mutra as Mathura, Tanjore as Tanjavur, Baroda as Vadodara, Trivendram as Thiruvananthapuram, Tiruchirapalli as Tiruchanapalli. All these names have been changed. The Name of Bombay in the international map of UNESCO is written as Mumbai. In the Hindi version of the Constitution also its name is written as Mumbai. A very old Gujarati newspaper is also titled as 'Mumbai Samachar'. Why was not the name of Bombay changed over to Mumbai even when the hon. Prime Minister also gave his consent to it?

Mr. Speaker, Sir, I would like to say that all the Members of Mumbai Nagar Nigam, hailing from all the parties passed a resolution in this connection in 1985 and changed the name of Bombay to Mumbai. I impress upon the Government to take a decision in this connection forthwith and change its name to Mumbai.

SHRI AYUB KHAN (Jhunjhunu): Mr. Speaker, Sir, I support the question raised by Shri Kamal Chaudhury here with regard to the problems of ex-servicemen. There is a long standing demand of one pension. They are a handful of people some of whom are the ex-soldiers of the second World War who get no pension at all. This is their burning problem which has compelled them to stage a dharna today. Through you, I would like to urge upon the Government to immediately accept the demands of ex-servicemen.

MAJ. GEN (RETD.) BHUWAN CHANDRA KHANDURI: Mr. Speaker, Sir, I have been drawing the attention of the Government towards the problems of ex-servicemen for the past 4 years but the injustice and fraud played with them are simply inexplicable. They are given the temptation of one rank, one pension but it was full of lacunae on which I attracted the attention of the hon. Prime Minister and the Minister of Defence by writing letters to them from time to time. A Secretary level committee was constituted, the recommendations where of were tampered with and such provisions were included which were not

even remotely concerned with their problems. In this connection, I have been continuously corresponding with the Government but all in vain. As a result of this, the ex-servicemen who used to be in their uniforms once are forced to come on the roads today with their banners and sticks. I have repeatedly warned that it is not in the national interest to compel them to come in the open where you and we are entangled. We are all aware of the dirty turn the politics has taken today. My humble request is that the ex-servicemen should not be made an object of political game and their genuine problems should be looked into. There are many ex-servicemen in this House. Suggestions should be sought from them and a judicious decision taken. It is very unfortunate for the country that the ex-servicemen should today be compelled to press their demands. Therefore, I submit that a Parliamentary Committee should be constituted to solve their problems. These cannot be solved by bureaucrats.

[English]

Bureaucrats are not interested in giving or in settling anything. Please understand this. You are only trying to dodge these people. Please set up a Parliamentary Committee on this. This is my request.

[Translation]

This is a fraud played with the ex-servicemen. The Committee of bureaucrats will not be able to solve this problem.

[English]

DR. V. RAJESHWARAN (Ramanathapuram): The life of Rameshwaram fishermen is always under threat, Sir. Sri Lankan Navy attacked our fishermen even on the coastal area of Rameshwaram on 18.03.1995. Our fishermen were attacked brutally over 72 times between 1990 and 1995. Nearly 40 fishermen were killed, several crores worth of fish, boats and nets were damaged. These incidents created tension in my constituency. Therefore, I request through you, the Government should take necessary action to protect our fishermen and necessary compensation may kindly be given to the affected fishermen. The Government should also consider the withdrawal of Indo-Sri Lankan Agreement on Katcha Thivu Island. Government may implement Mookaiyoor Fishing Harbour Project in Ramanathapuram District to reduce the concentration of fishing community in Rameshwaram Island, Sir.

SHRI P.G. NARAYANAN: Sri Lankan Navy has been attacking Indian fishermen consistently. It is against the Agreement of 1974.

13.00 hrs.

It has to be appealed to the Government that Katchathivu must be returned to India. According to the 1974 Agreement, Indian fishermen are allowed to fish in the area around Katchathivu. They are allowed to dry

the fishing net and all that. But they have violated the agreement. Therefore, I urge upon the Government to reconsider it. Katchathivu must be returned to India to protect our Indian fishermen.

13.10 hrs.

PAPERS LAID ON THE TABLE

Railway red Tariff (Amendment) Rules, 1994

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I beg to lay on the Table a copy of the Railways Red Tariff (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 16 in Gazette of India dated the 14th January, 1995, under section 199 of the Railways Act, 1989.

[Placed in Library See No. LT- 7115/95]

Detailed Demands for grants of the Department of Tourism for 1995-96

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Tourism for the year 1995-96.

[Placed in Library. See No. LT-7116/95]

Annual Report and Review on the working of Food Corporation of India, New Delhi for 1993-94 alongwith a statement showing reasons for delay in laying these papers etc.

THE MINISTER OF FOOD (SHRI AJIT SINGH): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1993-94 alongwith Audited Accounts, under sub-section (2) of section 35 of the Food Corporation Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 1993-94.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 7117/95]

- (3) A copy of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporation Act, 1964:—

- (i) The Food Corporation of India (Staff) (First Amendment) Regulations, 1995 (Hindi and English versions) published in Notification No. EP. 2(4)/93 in Gazette of India dated the 3rd January, 1995.
- (ii) The Food Corporation of India (Contributory

Provident Fund) (First Amendment) Regulations, 1995 published in Notification No. EP. 41-2/87 in Gazette of India dated the 17th January, 1995.

[Placed in Library See No. LT 7118/95]

Standards of Weights and Measures (Approval of Models) Amendment Rules, 1995

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC ADMINISTRATION (SHRI BUTA SINGH): I beg to lay on the Table a copy of the Standards of Weights and Measures (Approval of Models) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 71(E) in Gazette of India dated the 16th February, 1995, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

[Placed in Library See No. LT 7119/95]

Review on the working of and Annual Report of the Andaman and Nicobar Islands Forest and plantation Development Corporation Ltd. Port Blair for 1993-94 alongwith a statement showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): On behalf of Shri Kamal Nath, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Andaman and Nicobar and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1993-94.
 - (ii) Annual Report of the Andaman and Nicobar and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7120/95]

Explanatory statement giving reasons for immediate legislation by Industrial Development Bank of India (Amendment) Ordinances, 1995 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to lay on the Table—

- (1) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industrial Development Bank of India (Amendment) Ordinance, 1995.

[Placed in Library. See No. LT 7121/95]

- (2) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking

Companies (Acquisition and Transfer of Undertaking) Amendment Ordinance, 1995.

[Placed in Library. See No. LT 7122/95]

Annual Report and Review on the working of the Nehru Memorial Museum and Library, New Delhi for 1992-93 alongwith a statement showing reasons for delay in laying these papers and All India Council for Technical Education (Regional Committees) Regulations, 1994 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Museum and Library, New Delhi, for the year, 1992-93 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Museum and Library, New Delhi, for the year, 1992-93.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7123/95]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 24 of the All India Council for Technical Education Act, 1987:—

- (i) The All India Council for Technical Education (Regional Committees) Regulations, 1994 published in Notification No. G.S.R. 184 in Gazette of India dated the 16th April, 1994.
- (ii) The All India Council for Technical Education (norms and guidelines for Fees and Guidelines for Admissions in Professional colleges) Regulations, 1994 published in Notification No. G.S.R. 476(e) in Gazette of India dated the 26th May, 1994.

[Placed in Library. See No. LT 7124/95]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samatha Society, Andhra Pradesh, for the year, 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samatha Society, Andhra Pradesh for the year, 1993-94.

[Placed in Library See No. LT 7125/95]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya, Gujarat, Ahmedabad, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Gujarat, Ahmedabad, for the year 1993-94.

- (6) Statement (Hindi and English versions) showing

reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 7126/95]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Lok Jumbish Parishad, Jaipur, for the year, 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 1993-94.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 7127/95]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Uttar Pradesh, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Uttar Pradesh, for the year, 1993-94.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT 7128/95]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Karnataka for the year 1992-93 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Karnataka, for the year, 1992-93.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library. See No. LT 7129/95]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Rourkela, for the year 1993-94.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library. See No. LT 7130/95]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research,

New Delhi, for the year 1993-94.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library. See No. LT 7131/95]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region) Calcutta, for the year 1993-94.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library. See No. LT 7132/95]

- (19) A copy of the Annual Accounts (Hindi and English versions) of the National Open School, New Delhi, for the year 1990-91 and 1991-92 together with Audit Report thereon.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library. See No. LT 7133/95]

- (21) A copy of the Annual Accounts (Hindi and English versions) of the National Open School, New Delhi, for the year 1992-93 together with Audit Report thereon.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library. See No. LT 7134/95]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 1993-94.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library. See No. LT 7135/95]

13.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) I am directed to inform the Lok Sabha that the Industrial Development Bank of India (Amendment) Bill 1994 which was passed by the Lok Sabha at its sitting held on the 19th December, 1994 has been

passed by the Rajya Sabha at its sitting held on the 20th March, 1995, with the following amendments:—

Enacting Formula

That at page 1, line 1, for the word "Forty-Fifth" the word "Forty-Sixth" be substituted. (1)

Clause 1— Short title and Commencement

That at page 1, line 4, for the figure "1994" the figure "1995" be substituted. (2)

Clause 5 Insertion of New sections 4C, 4D and 4E

That at page 2, line 15, for the figure "1994" the figure "1995" be substituted. (3)

That at page 3, line 6, for the figure "1994" the figure "1995" be substituted. (4)

Clause 21—Repeal and Saving

That at page 12, for lines 22 and 23, the following be substituted. namely.

Ord. 2 "21. (1) The Industrial Repeal and of 1995 Development Bank of India Saving (Amendment) Ordinance 1995 is hereby repealed". (5)

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of Lok Sabha to the said amendments be communicated to this House.

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1995, which has been passed by the Rajya Sabha at its sitting held on the 20th March, 1995."

13.02 1/2 hrs.

- (I) INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL, AS AMENDED BY RAJYA SABHA.
AND
(II) BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AMENDMENT BILL
As passed by Rajya Sabha

SECRETARY-GENERAL: Sir, I lay on the Table the Industrial Development Bank of India (Amendment) Bill, 1994 which has been returned by Rajya Sabha with Amendments and the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1995, as passed by Rajya Sabha on the 20th March, 1995.